

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA No.145/2020 in O.A.No.310/01275/2019

Dated Monday, the 10th day of February, Two Thousand Twenty

PRESENT

**HON'BLE SHRI P.MADHAVAN, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER(A)**

1. The Union of India,
Rep. by Secretary to Government,
Ministry of Finance,
Department of Revenue,
New Delhi – 1.

2. The Principal Director of Income tax,
No. 63, Race Course Road,
Chennai – 600 018. ...Applicants/Respondents

(By Advocate Mr.M.T.Arunan)

vs

M.Suresh Kannan,
Income Tax Officer, Ward III,
Coimbatore.Respondent/Applicant

(By Advocate M/s. K.Sivasubramanian)

ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Judicial Member)

MA 145/2020 is filed by the respondents in OA 1275/2019 seeking extension of time by a period of four months from 12.02.2020 for compliance of the orders of this Tribunal dated 24.09.2019 in the said OA.

2. Learned counsel for the applicants/respondents in the MA/OA submits that the respondents are in the process of complying with the order of this Tribunal in OA 1275/2019. Since the process involves various departments, the matter is taking time.

3. Learned counsel for the respondent in the MA is not present

4. In view of the pendency of the matter before the department, MA for extension of time is disposed of by granting two months extension of time from 12.02.2020 to comply with the order of this Tribunal.

(T.JACOB)
MEMBER (A)

(P.MADHAVAN)
MEMBER (J)

21.02.2020

M.T.